

Office of the District & Sessions Judge, Sheikhpura.

Order No 40/(G)/2021.

Dated 26.05.2021.

In pursuant to Hon'ble Court's directions vide letter no. 22859-95/Admn. Misc., dated 25.05.2021 as well as earlier letter no. 22091-22127, dated 04.05.2021, and letter no. 22388-22424, dated 16.05.2021 and letter no. 22664-22700, dated 22.05.2021 of the Hon'ble Court and in compliance of direction of Hon'ble Court regarding functioning of court in present situation of pandemic Covid-19, It is hereby directed/requested that all the courts of this judgship may take up the extremely urgent matters also including bail etc. and that too, unless otherwise not possible only through virtual mode.

All the Judicial Officers and staffs shall not leave the headquarter without taking prior permission/leave in case of extreme urgent condition and they will keep their mobile in switch on mode. All the Judicial officers of this judgship are requested to direct their concerned staffs to update in CIS on day to day basis and generate daily cause list.

The Nodal Officer of this judgship is directed to ensure the smooth functioning of CIS/Judicial Service Center in assistance with System Officer/System Assistants/D.E.O. In case of any technical difficulty regarding operation of videoconferencing/e-filing etc System Officer, Sheikhpura judgship may be contacted on his mobile No. **8298901106**.

The learned advocates are requested to participate in virtual court proceeding from their residence or the place they deem fit. The General Secretary Bar Association is requested to inform all the members of Sheikhpura Bar Association to furnish original petition alongwith due deficient court fees stamp, if any and Vakaltnama as send through e-filing on functioning of the court in physical mode also.

The Judicial Officers will ensure to send advance cause list and daily cause list of their own court/incharge court/Successor court to the Bar Association, Sheikhpura on daily basis.

Further, all the stakeholders are requested to download the e-court services application in their mobile device for getting the updated status of their cases.

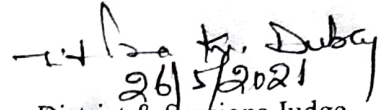
All the aforesaid measures have been taken to reduce the need of physical presence of stakeholders and for maintaining social distance norms within the court premises.

Court Manager/Nazir of the Judgship is directed to ensure complete sanitization of the court premises as well as court rooms and Offices.

All the stakeholders are requested/directed to follow social distancing guidelines and also to take all preventive measures to protect themselves from exposure to Corona virus and to ensure minimum footfall in court premises.

Accordingly, the previous order No.39/G dated 26.05.2021 is hereby modified to this extant only.

Communicate to all concerned.

  
26/5/2021  
District & Sessions Judge,  
Sheikhpura.  
26.05.2021.